(iii) Train the trainer and facilitators (TTF) – for all Trainers; and

(iv) Leadership and Motivational Programme for Sector Officers and all above supervisory staff.

Uniform Civil Code

2009. SHRI SHANTARAM NAIK: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has invited suggestions and the objections in the matter of Uniform Civil Code;

(b) the number of suggestions and objections received from associations and individuals;

(c) whether Government has examined the Uniform Civil Code in force in the State of Goa; and

(d) whether Government has examined the Goa Succession, Special Notaries and Inventory Proceeding Act, 2012 which is due to come into force at the end of December, 2016, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (d) In view of the importance of the subject matter and sensitivity involved, and requiring in-depth study of the provisions of various personal laws governing different communities, the Government has requested the Law Commission of India to undertake examination of various issues relating to uniform civil code and to make recommendation thereof.

Disposal of pending court cases

†2010. DR. SANJAY SINH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of criminal and civil cases pending in the Supreme Court, High Courts and Lower Courts in the country and the number of cases pending for more than seven years;

(b) the steps being taken by Government for a quick disposal of the cases;

(c) the States/Union Territories which have not constituted the Arrears Committee for disposal of Court cases pending for more than five years; and

(d) by when they will be constituted?

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† Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY) (a) to (d) The data on pendency of cases is maintained by Supreme Court and High Courts. As per information made available by the Supreme Court of India and the High Courts, details of civil and criminal cases pending in various courts are as under:

Court	Pendency of Civil Cases	Pendency of Criminal Cases	As on
Supreme Court	50,826	10,874	23.11.2016
High Courts	28,37,378	10,32,995	31.12.2015
District and Subordinate Courts	84,05,647	1,86,14,308	31.12.2015

As on 23.11.2016, there were 5,656 civil cases and 1,064 criminal cases pending for more than seven years in the Supreme Court. As on 31.12.2015, there were 5,32,200 civil cases and 2,11,939 criminal cases pending in High Courts for more than ten years, and 6,10,643 civil cases and 14,19,324 criminal cases in the District and Subordinate Courts pending for more than ten years.

Disposal of cases pending in courts is within the domain of judiciary. The Government has adopted a co-ordinated approach to assist judiciary for phased liquidation of arrears and pendency in judicial systems, which, *inter alia*, involves better infrastructure for courts including computerisation, increase in strength of judicial officers/judges, policy and legislative measures in the areas prone to excessive litigation and emphasis on human resource development.

During the Joint Conference of Chief Ministers of States and Chief Justices of High Courts held at New Delhi in April, 2015, reduction of pendency and backlog of cases in courts emerged as an area which required focused attention at the High Court level. The Chief Justices of High Courts in the Conference held on 03rd and 04th April 2015 have resolved that each High Court shall establish an Arrears Committee, which would go into the factors responsible for the delays and prepare an action plan to clear the backlog of cases pending for more than five years. As per information available, all High Courts have set up Arrears Committees, except High Court of Sikkim which has informed that they have less number of cases in this category.

Financial support to junior advocates

2011. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is considering any proposal to provide financial support to junior advocates, if so, the details thereof; and